

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8891/2016

(Arising out of impugned final judgment and order dated 18-01-2016 in CRLA No. 1159/2001 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

KANCHAN

Petitioner(s)

VERSUS

TEEJU VERMA & ORS.

Respondent(s)

Date : 01-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s)

Mr. Sanjai Kumar Pathak, AOR
Mr. Shailendra Singh, Adv.
Ms. Shashi Pathak, Adv.
Ms. Purna Robin, Adv.
Mr. Dhruv Goel, Adv.

For Respondent(s)

Ms. Vanshaja Shukla, AOR

Mr. Rana Mukherjee, Sr.Adv.
Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List for hearing according to its priority.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)